

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

205. IA/5705/2023 IN C.P. (IB)/971(MB)2020

IN THE MATTER OF

Srei Equipment Finance Limited

VS

M/s. Muktar Infrastructure India Pvt Ltd

Section 7 of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 19.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Applicant: Adv. Amit Tungare (PH)

For the Respondent: Adv. Aniruth Purusothaman (PH)

ORDER

I.A. 5705/2023

The Ld. Counsel for the Respondent prays for two days' time to file the reply. Let the reply be filed within two days by serving an advance copy to the Counsel opposite. Post the matter on **23.08.2024 for arguments.**

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

Shubham